

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-224
IB-952/ND/2020

IN THE MATTER OF:

INDERJIT MONGIA PROP ASHENDER ENTERPRISES

Vs.

MEDEOR HOSPITAL LIMITED

....Applicant

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 18.12.2020

CORAM:

SHRI PATIBANDLA SATYANARAYANA PRASAD,
HON'BLE MEMBER (JUDICIAL)

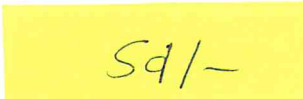
SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Parveen Kumar Advocate
For the Respondent :

ORDER

Heard the submissions made on behalf of both the parties. Counsel for the petitioner is directed to take full instructions from his client and also to explore the possibility to amicably resolve the matter. Let the matter be posted on **14.01.2021**.


(K.K. VOHRA)
MEMBER (T)


(PATIBANDLA SATYANARAYANA PRASAD)
MEMBER (J)